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% 05.02.2009

Present: Mr. Sanjeev Sabharwal, Adv. for the Appellant.  
None for the Respondent.

+ ITA No.429/2008

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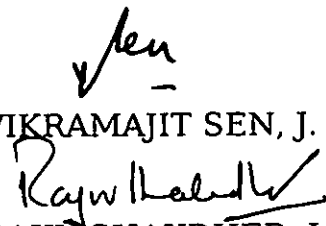
Several substantial questions of law have been raised before us by the Appellant. In our opinion, these questions essentially seek to reverse the findings of fact. However, only the following question is urged before us:-

1. Whether learned ITAT was correct in law in deleting additions on amounts of Rs.79,760/- and Rs.2,12,560/- on account of additions made by Assessing Officer in Knitting and Trading in sarees account as the same being not undisclosed income under Section 158 B(b) of the Income Tax Act, 1961.

In respect of the sum of Rupees 79,760/-, admittedly it has been declared in the Returns for the Block Years 1986-1987 and 1989-1990. So far as the sum of Rupees 2,12,560/- is concerned, the ITAT has returned a finding that no evidence in respect of this sum was collected during the search.

No substantial question of law arises for our consideration. Dismissed.

VIKRAMAJIT SEN, J.

  
RAJIV SHAKDHER, J.

FEBRUARY 05, 2009

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